

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:3062
ANSWERED ON:12.08.2005
FRAUD BY NRIS
Chowdhury Shri Adhir Ranjan;Singh Shri Uday

Will the Minister of FINANCE be pleased to state:

- (a) whether the Union Government have information that Non-Resident Indians have duped crores of rupees from nationalised banks in the country;
- (b) if so, the facts and details in this regard;
- (c) whether the Union Government have fixed responsibility on such frauds committed by Non-Resident Indians; and
- (d) if so, the details in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE(SHRI S.S. PALANIMANICKAM)

(a) & (b) : Yes, Sir. During the period 1.01.2002 to 31.03.2005, three cases of fraud involving a total amount of Rs. 23.12 crore were reported in deposit accounts maintained by NRIs with nationalised banks. These cases were referred by the banks to the Central Bureau of Investigation (CBI).

(c) & (d) : Nationalised Banks have a well laid down system with regard to examination of staff accountability in all the cases of frauds. In case the officials of the banks are found accountable, the staff side action is taken as prescribed in terms of CVC Manual. In case fraud is perpetrated by outsiders/customers of the bank, action is taken by banks through legal recourse.